

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. (IB)-102(PB)/2017**

**IN THE MATTER OF:**

**DBS Bank Ltd.**

**.... APPLICANT / PETITIONER**

**Vs**

**Edu Smart Service Pvt. Ltd.**

**.... RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT**

:- Mr. K. Datta, Advocate  
Ms Padwaja Kaul, Advocate  
Ms. Nayan Agrawal, Advocate

**For the COC**

:- Mr. Ajay K Jain, Advocate  
Mr. Atanu Mukherjee, Advocate  
Mr. Yash Karan Jain, Advocate

**ORDER**

The registry is directed to assign an appropriate number to the application and the same shall be recorded by the Bench Officer in the order.

This is an application filed under section 12 of Insolvency & Bankruptcy Code with a prayer for extension of time beyond 23.01.2018. It is appropriate to mentioned that on 20.01.2017 a period of 30 days was extended. The basic reason for extension of time

**Cont...**

**Deepak Kumar**  
**23.01.2018**

was that CA. No. 366(PB)/2018 for pronouncement of order was pending and has not been pronounced. The order has been pronounced today. Accordingly we find that case for further extension of time is made out.

In view of the above the period is extended for another 60 days and it shall expire on 25.03.2017. The Resolution Professional shall expedite the process so as to finish the same within the statutory period as extended. Application stands disposed off.

**CA 367/2017**

Let the application be listed for hearing before the regular bench on 5<sup>th</sup> February 2018.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)